

**GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF TRADE & TAXES  
VYAPAR BHAWAN, NEW DELHI  
(ADMINISTRATION BRANCH)**

No.F.III/7/CST/Misc/2000/Estt./Pt./14244-48

Dated: 15.01.2010

**ORDER**

Consequent upon joining of Sh. Ajay Kumar Gupta, DANICS and Sh. Sunil Kumar Singh, DANICS in this Department and in partial modification of previous orders, I am directed to issue allocation of work with immediate effect, as under:

S. N.	Name & Designation	Work Allocation	
1.	Sh. Sudhir Kumar, IAS, Addl. Commissioner-I	(i)	Objection hearing above the pecuniary limit of Rs. 15 lacs pertaining to Zones III, IV, V, VIII, IX, X, KCS and Special Zone under the DVAT Act.
		(ii)	CFC
		(iii)	Planning
		(iv)	Forms Branch
		(v)	Special Zone
		(vi)	FM (Caretaking)
		(vii)	<i>He shall also look after the Systems, TPS and GST Implementation which will include periodic visit for Border Checking alongwith Sh. S.R. Kataria, J.C. (Border Checking)</i>
		(viii)	<i>Periodic checking of all the process of CFC and CRC</i>
2.	Sh. K. Mahesh, Joint Commissioner	(i)	Administrative work pertaining to Zone-VII
		(ii)	Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lac under DST Act and CST Act pertaining to Zone-VII
		(iii)	Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50,000/- upto Rs. 15 lacs pertaining to Zone-III
		(iv)	TPS
		(v)	Refund Branch
		(vi)	Training
		(vii)	<i>He will be incharge of systems and GST implementation cell</i>
3.	Sh. S.R. Kataria, Joint Commissioner	(i)	Administrative work pertaining to Zone-IV
		(ii)	<i>Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lac under DST Act and CST Act pertaining Zone-II</i>
		(iii)	Recovery & Collection
		(iv)	Border Checking Cell
		(v)	Special Cell for issuance of Cash Memo

S. N.	Name & Designation	Work Allocation	
4	Sh. J.P. Aggarwal, Joint Commissioner	(i)	Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lac under DST Act and CST Act pertaining Zone-VI, KCS
		(ii)	Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50,000/- upto Rs. 15 Lacs pertaining to Zone-III, VIII, KCS & Enforcement
		(iii)	KCS
		(iv)	<i>He will be incharge of a newly created cell dealing exclusively with the exporters (**)</i>
5	Sh. Ajay Kumar Gupta, DANICS	(i)	Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50,000/- upto Rs. 15 Lacs pertaining to Zone-VIII
		(ii)	Objections hearing under the DVAT Act, 2004 of pecuniary limit upto Rs. 50,000/- pertaining to Zone-X
		(iii)	Appeals and Revisions of the pecuniary limit upto Rs. 50,000/- under DST Act and CST Act pertaining Zone-IX
6.	Sh. Manish Garg, Dy. Commissioner	(i)	Administrative work pertaining to Zone-X
		(ii)	<i>Appeals and Revisions of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-II</i>
		(iii)	Objections hearing under the DVAT Act, 2004 of pecuniary limit upto Rs. 50000/- pertaining to KCS & Spl. Zone
7	Sh. Shamim Akhtar Tamanna, Dy. Commissioner	(i)	Administrative work pertaining to Zone-IX
		(ii)	<i>Appeals and Revisions of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-X</i>
		(iii)	Objections hearing under the DVAT Act, 2004 of pecuniary limit upto Rs. 50,000/- pertaining to Zone-IX
		(iv)	R & I
		(v)	Operations
		(vi)	Forms Branch
		(vii)	FM (Caretaking)
8	Sh. Sunil Kumar Singh, Dy. Commissioner	(i)	Appeals and Revisions of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-V
		(ii)	Objections hearing under the DVAT Act, 2004 of pecuniary limit upto Rs. 50,000/- pertaining to Zone-II, III, IV, V, VI

**Note 1** *Matters related to Special Zone (WCT) shall be submitted directly from the level of Dy. Commissioner to Sh. Sudhir Kumar, IAS, Addl. Commissioner-I*

**Note \*\*** *Sh. S.P. Singh, Addl. Commr-III shall supervise all the matters related to the newly created cell dealing exclusively with the exporters in addition to the work allocated earlier vide order dated 22-09-09.*

**Note-3\*** Sh. S. R. Kataria, Jt. Commissioner (T&T) shall continue to have and exercise all the powers and perform all the duties of the Dy. Commissioner/Collector of recovery under the Delhi Land Reforms Act 1954 (Delhi Act 8 of 1954) u/s 44, DVAT 2004 as usual.

This issues with the prior approval of Commissioner, Trade & Taxes.

**(S. P. Singh)**

Addl. Commissioner (HR)

No.F.III/7/CST/Misc/2000/Estt./Pt./14244-48

Dated: 15.01.2010

Copy for information to :-

1. PS to Commissioner, Trade & Taxes.
2. All Additional Commissioners / Jt./Dy. Commissioners, Trade & Taxes.
3. Sr. Accounts Officer/All Branch Incharges.
4. Guard file.
5. President, Delhi Sales Tax Bar Association, 2<sup>nd</sup> Flr., Trade & Taxes Deptt.

**(S. P. Singh)**

Addl. Commissioner (HR)